

C.P. 86/07
in OA 199/99
alongwith OA-141/99

11/10/07

Hon. Mr. Ashok S. Kareemachari, JM,
Hon. Mr. K. S. Menon, AM,

learned counsel for the applicant submits
that he may be permitted to withdraw the
Contempt Proceedings. This statement is made
after going through the C.A. filed by the respondents.
Having regard to the submission made by
learned counsel for the applicant, this
Contempt Petition is dismissed as withdrawn.

liberty is given to the applicant to agitate
the matter against the order passed by the
respondents.


AM.


JM.

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